

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IN2IT TECHNOLOGIES PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	IN2IT TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12.07.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200OR2011PTC013892
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Add: Unit No-502/503, 5th Floor, DLF Cyber City, Infocity Area, Patia, Khordha, Bhubaneswar, Orissa, India, 751024
6.	Insolvency commencement date in respect of corporate debtor	18.06.2026
7.	Estimated date of closure of insolvency resolution process	15.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA (IP) Ishant Jain IBBI REGN. NO. IBBI/IPA-001/IP-P-02530/2021-2022/14038 AFA Validity- 31.12.2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: B-1703, PLATINIUM HIEGHTS RAMPRATHA GREENS ,VAISHALLI GHAZIABAD , Uttar Pradesh ,201012 Email: -caij1788@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-1703, Platinum Heights, Ramprastha Greens, Vaishali, Ghaziabad, Uttar Pradesh – 201012 Email: cirpin2it18062026@gmail.com
11.	Last date for submission of claims	02.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal, Cuttack has ordered the commencement of a corporate insolvency resolution process of the **IN2IT TECHNOLOGIES PRIVATE LIMITED on 18.06.2026.**

The creditors of IN2IT TECHNOLOGIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **02.07.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class of Homebuyers in Form CA. **(Not Applicable)**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Ishant Jain
Interim Resolution Professional
IN2IT Technologies Private Limited (Under CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02530/2021-2022/14038
Authorisation for Assignment (AFA) Valid up to: 31 December 2026
E-mail: cirpin2it18062026@gmail.com | caij1788@gmail.com
Date: 20.06.2026

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Regi. Off. : 707, Rajeha Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021.
Ph: (022) 6747 2117, Fax: (022) 6747 2118 E-Mail: info@authum.com.
Branch Office : Branch Office : 3/2, 75C, Park Street, Kamdhenu Building Kolkata-700016

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited ("AILL") (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AILL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AILL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AILL under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
RHAHBV140032405 / SUSANTA KUMAR MOHANTY, At / Po - Palla, P.S. & Dist - Khurda, Near Mangala Temple, Odisha - 752056. Also At : Nairi, Kumandala, Patnanairi, Khordha, Odisha-752034	Babita Mohanty, Subrat Kumar Mohanty	29.02.2020	28.05.2026	Rs. 20,53,710.16/- (Rupees Twenty Lakh Fifty Three Thousand Seven Hundred Ten and Paise Sixteen Only)	Rs. 13,00,000/- (Rupees Thirteen Lakh Only)

Description Of The Mortgage Property: - All That Piece And Parcel Of Homestead Land Total Admeasuring Ac.0.042 Decimals, Together With Building And Structures Standing Thereon At Mouza - Palla, Tahasil & P.S. - Khurda, District - Khurda, Odisha Comprised In: Khata No. 866/207, Plot No. 1461 Measuring Ac.031 Decimals Out Of Total Area Ac.0.061 Decimals In South Side L Pattern, Bounded & Butted By: Boundaries (Plot No. 1461), North: Plot Of Susanta Kumar Mohanty, South: Proposed Road, East: Plot No. 1462, West: Own Plot, Khata No. 866/207, Plot No. 1454/2006 Measuring Ac.0.011 Decimals, Out Of Total Area Ac.0.023 Decimals In South Side L-1 Pattern, Bounded & Butted By: Boundaries (Plot No. 1454/2006) : North: Plot Of Susanta Kumar Mohanty, South: Proposed Road, East: Own Plot, West: Plot No. 1454.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, No Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 20.06.2026 / Place: Odisha
Authorized Officer, Authum Investment & Infrastructure Limited

Transpek Industry Limited

CIN : L23205GJ1965PLC001343
Registered Office : 4th Floor, Lilleria 1038, Gotri - Sevasi Road, Vadodara - 390021.
Ph # : (0265) 6700300 Email : secretarial@transpek.com Website : www.transpek.com

NOTICE TO SHAREHOLDERS SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that in terms of the SEBI circular no. HO/38/13/11(2) 2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, another special window has been opened for transfer and dematerialisation of physical securities which were sold / purchased prior to April 1, 2019. The special window will remain open for a period of one year from February 5, 2026, to February 4, 2027. The special window shall also be available for such transfer requests which were submitted earlier and were rejected / returned / not attended, due to deficiency in the documents / process or otherwise.

Accordingly, as already requested earlier vide Notice published on February 17, 2026 and April 18, 2026, the eligible shareholders are requested to submit their transfer requests along with the requisite documents as mentioned in the aforesaid circular, to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Private Limited, "Geetakunji", 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara - 390015. Tel.: 0265 - 3566768; Email : vadodara@in.mpmis.mufg.com.

The securities that are re-lodged for transfer shall be credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred / lien-marked / pledged during the said lock-in period.

For Transpek Industry Limited,
Sd/-

Place: Vadodara Alak D. Vyas
Date: June 19, 2026 Company Secretary and Compliance Officer

TENDER CARE

— Advertiser

HON'BLE CHIEF MINISTER BHUPENDRA PATEL GRACES 50-YEAR MILESTONE, INAUGURATES GREEN INITIATIVES AND COMMENDS GNFC AS A PILLAR OF INDIA'S AATMANIRBHAR JOURNEY

Gujarat Narmada Valley Fertilizers & Chemicals Limited (GNFC) celebrated its historic Golden Jubilee milestone in Bharuch, marking 50 years of exceptional service, industrial excellence, and dedicated partnership in the growth story of Gujarat and India.

The mega event was graced by the Chief Minister of Gujarat, Shri Bhupendra Patel, alongside top state dignitaries, cooperative leaders, and the entire GNFC family. The celebration seamlessly blended pride in past milestones with a deep commitment to future-ready green technology, community welfare, and digital transformation.

Hon'ble Chief Minister unveiled a commemorative Coffee Table Book highlighting GNFC's 50-year journey, which was immediately followed by an inspiring Audio-Visual presentation showcasing the company's historical milestones, industrial achievements, and deep community impact.

During his keynote address, Chief Minister Bhupendra Patel praised GNFC as a vital pillar of Gujarat's industrial growth over the last 50 years. He highlighted GNFC's dual contribution, noting how it supports agriculture through fertilizers and advances core industries through chemicals.

BANK OF BARODA OFFERS NRIs HIGHER INTEREST RATES OF UP TO 6.25% P.A. WITH THE 'BOB LEGEND FCNR(B) DEPOSIT SCHEME'

Bank of Baroda, India's International Bank, is offering higher interest rates up to 6.25% p.a. to Non-Resident Indians (NRIs) under the 'bob Legend FCNR(B) Deposit Scheme'.

Under the new 'bob Legend FCNR(B) Deposit Scheme', the Bank is offering interest rates of up to 6.25% p.a. on US Dollar (USD) deposits, 4.75% p.a. on British Pound Sterling (GBP) and Australian Dollar (AUD) deposits, 5.15% p.a. on Canadian Dollar (CAD) deposits and 3.75% p.a. on Euro (EUR) deposits.

Bank of Baroda continues to be the preferred banking partner for the global Indian diaspora through its extensive international footprint. Further, NRIs can benefit from the dual advantages of wealth creation and liquidity by availing of the hassle-free overdraft/loan facility against FCNR(B) deposits, providing enhanced financial flexibility while enabling them to maximise their returns.

RIICO CONTRIBUTES ₹750 CRORE TO HPCL RAJASTHAN REFINERY LIMITED

A Shareholders' Agreement regarding joint shareholding in HPCL Rajasthan Refinery Limited (HRRL) was executed between the Government of Rajasthan and RIICO on 11.06.2026. Following this, RIICO has transferred an equity contribution of ₹750 crore to HRRL. This refinery, being established at Pachpadra, is one of the country's major refinery-chemical projects. It is a joint venture between HPCL and the Government of Rajasthan, in which HPCL holds 74% stake.

BANK OF BARODA INTRODUCES THE 'BOB GOLDEN GOAL DEPOSIT SCHEME' OFFERING INTEREST RATES OF UP TO 7.40% P.A. FOR A TENOR OF 555 DAYS

Bank of Baroda (Bank), one of India's leading public sector banks, announced the launch of a new retail term deposit scheme — the 'bob Golden Goal Deposit Scheme', a special 555-day tenor deposit scheme offering an attractive interest rate of 6.75% p.a. for the general public, 7.25% p.a. for resident senior citizens, 7.35% p.a. for resident super senior citizens (aged 80 years & above) and up to 7.40% p.a. on Non-Callable Deposits. The scheme is applicable on retail term deposits below Rs 3 crore.

Speaking on the launch, Smt. Beena Vaheed, Executive Director, Bank of Baroda said, "In today's evolving interest rate environment, the 'bob Golden Goal Deposit Scheme' offers depositors an attractive opportunity to lock in higher rates. The scheme reflects our continued commitment to offering innovative and value-driven products that help customers achieve their financial goals."

BANK OF MAHARASHTRA OPENS ITS 74TH BRANCH IN WEST BENGAL AND 77TH BRANCH IN KOLKATA ZONE, HABRA, DIST-NORTH 24 PARGANAS, WEST BENGAL

Bank of Maharashtra (BoM) inaugurated a new Branch at Habra, Dist. North 24 Parganas; its 74th Branch in West Bengal and 77th in Kolkata zone. The branch would offer state-of-the-art banking services and will also contribute to the overall development of the local economy. The new branch was inaugurated by Shri. Chitta Ranjan Dey, President, Chamber of Commerce, Habra & West Bengal Krishi Upokoron Bebsayi Kalyan Samiti in the presence of Shri. Divesh Dinkar, General Manager & Zonal Manager, Kolkata Zone and Miss. Anika Roychoudhury, Branch Manager, Habra, Staff members and the esteemed customers who were present on the occasion. Speaking at the recent branch expansion in West Bengal, Shri. Divesh Dinkar, General Manager & Zonal Manager, Kolkata Zone, said, "Our core vision is to make banking more accessible, inclusive, and people centric."

KVB RAISES FCNR DEPOSIT RATES, OFFERS UP TO 7.00% P.A. ON US DOLLAR DEPOSITS

Karur Vysya Bank has raised interest rates on its Foreign Currency Non-Resident (FCNR) deposits, giving Non-Resident Indians (NRIs) a way to earn higher returns on their foreign currency savings. KVB is now offering 7.00% per annum on US Dollar (USD) FCNR deposits for tenures of three years and above, and the highest rate on its FCNR ladder. The scheme lets NRIs place their overseas savings for tenures of one to five years while holding the money in foreign currency, away from rupee movement.

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd., BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal - 700091
CIN No: 165190GJ1994PLC021012, www.icicibank.com

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Ananta Meher/ Liima Meher/ Bijeepur Bargarh District. Bargarh Odisha Bargarh - 768032/ LBSMR00006622832/ TBSMR00006596917	Plot No. 187 (Corresponding To New Khata No. 112/493, New Plot No. 187/2099), Khata No. 34, Tahasil - Bijeepur, Sro - Bijeepur, PS - Bijeepur, PS No. 38, Mouza - Keutipali, Dist - Bargarh, Odisha Owned Byananta Meher Admeasuring an area of Admeasuring an area of Ac. 0.070 Decimals	20/05/2026 Rs. 24,93,271.00/-	02/04/2026

These steps are being taken to substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: June 20, 2026
Place: Sambalpur

Sincerely Authorised Officer
For ICICI Bank Ltd.

MAHARASHTRA INSECTICIDES LIMITED

(C/o. The M.A.I.D.C. Ltd.)
Krushiudhyog Bhavan, Aarey Milk Colony,
Dinkarrao Desai Marg, Goregaon (E), Mumbai - 65.
E-mail-milakola1@gmail.com, pesticidesmaidc65@gmail.com,

E-TENDER NOTICE 2026-27

E-tender Notice No.: Pest/MIL/Re-tender/2026-27

The Maharashtra Insecticides Limited, Akola, (Subsidiary Company of the M.A.I.D.C. Ltd.) invites the Online E-tender for Purchase of following Materials during F.Y. 2026-27.

- 1) Sulphur 80% WP
- 2) Copper Oxide Chloride (COC) 50% WP
- 3) Diuron 80% WP
- 4) Aromax Raw Material

The E-tender Document can be downloaded from Maharashtra State E-Tendering Portal <http://www.mahatenders.gov.in>. Also available on Corporation website www.maidcumbai.com. Interested bidders shall submit their bids online within the schedule prescribed in the detailed E-tender Document.

Sd/-

Chief Executive Officer
The MIL Ltd.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IN2IT TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	IN2IT TECHNOLOGIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12.07.2011
3. Authority under which corporate debtor is incorporated / registered	ROC Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	UJ22000R2011PTC013892
5. Address of the registered office and principal office (if any) of corporate debtor	Reg. Add: Unit No-502/503, 5 th Floor, DLF Cyber City, Infocity Area, Patia, Khordha, Bhubaneswar, Orissa, India, 751024
6. Insolvency commencement date in respect of corporate debtor	18.06.2026
7. Estimated date of closure of insolvency resolution process	15.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA (IP) Ishant Jain IBBI REGN. NO. IBBI/PA-001/IP-P-02530/2021-2022/14038 AFA Validity - 31.12.2026
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: B-1703, Platinum Heights Rampratha Greens, Vaishali, Ghatiaabad, Uttar Pradesh, 201012. Email: caj1788@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-1703, Platinum Heights, Rampratha Greens, Vaishali, Ghatiaabad, Uttar Pradesh - 201012. Email: cirpin2it18062026@gmail.com
11. Last date for submission of claims	02.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal, Cuttack has ordered the commencement of a corporate insolvency resolution process of the IN2IT TECHNOLOGIES PRIVATE LIMITED on 18.06.2026.

The creditors of IN2IT TECHNOLOGIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of Homebuyers in Form CA (NOT APPLICABLE).

Submission of false or misleading proofs of claim shall attract penalties. Mr. Ishant Jain
Interim Resolution Professional
IN2IT Technologies Private Limited (Under CIRP)

IBBI Registration No.: IBBI/PA-001/IP-P-02530/2021-2022/14038
Authorisation for Assignment (AFA) Valid up to: 31 December 2026
E-mail: cirpin2it18062026@gmail.com | caj1788@gmail.com

Date: 20.06.2026



SHIVA MILLS LIMITED

Regd. Office: 249 - A, Bye - Pass Road, Mettupalayam Road, Coimbatore - 641 043. Phone : 0422-2435555, Website : www.shivamills.com, e-mail : shares@shivamills.com, CIN : L17111T2015PLC022007

NOTICE

SUB : Transfer of Equity Shares of the Company to Investor Education and Protection fund ("IEPF") Authority

Notice is hereby given that in compliance with the Provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and Section 124(6) of the Companies Act, 2013, and amendments made thereto (referred to as "the Rules"), the Company is mandated to transfer all such shares in the name of Investor Education and Protection Fund (IEPF) Account in respect of which dividends has not been paid or claimed for seven consecutive years or more.

Notice is further given that in accordance with the provisions of the Rules, individual notices have already been sent to respective shareholders at their latest available address in the company inter alia providing the details of shares being transferred to IEPF Account.

The Company has uploaded full details of such shareholders and shares due for transfer to IEPF Authority on its website at www.shivamills.com. The concerned shareholders are requested to claim the unpaid/unclaimed dividend amounts on or before 26.09.2026 failing which their shares shall be transferred to IEPF account. It may be noted that to comply with the aforesaid legal requirements, the company will take necessary steps for issuance of duplicate shares against the physical shares that need to be transferred as per the legal requirement as mentioned above. In case the concerned shareholders wish to claim the shares after transfer to IEPF Account, a separate application can be made to the IEPF Authority, as prescribed under the Rules and the same is available at IEPF website www.iepf.gov.in

KYC and other related Updates to prevent Transfer of Unpaid/ Unclaimed Dividends to IEPF

The shareholder who are holding shares in physical form are also requested to update your KYC details as per circulars issued by SEBI in this regard in forms ISR -1, ISR-2, ISR-3, SH-13 and SH-14, as the case maybe, if not yet updated.

The above forms are available in the RTA Website at <https://web.in.mpmis.mufg.com/KYC/index.html> and in the Company Website at <https://www.shivamills.com/shares/investors-kyc-formats/>

Special window for transfer and dematerialisation of physical securities - reg Pursuant to SEBI Circular No. SEBI/HO/38/13/11(2)2026-MIRSDPOD/1/3750/2026 dated 30th January, 2026, shareholders are informed that, a special window is opened for re-lodgement of transfer deeds, lodged prior to 1st April, 2019, and which were rejected/returned/ not attended to due to deficiency in the documents/process/ or otherwise. This facility of re-lodgement is available for one year i.e., from 5th February, 2026 to 4th February, 2027. The shares re-lodged for transfer will be processed only in dematerialized form. During this window, eligible shareholders may approach for re-lodgement of such shares with our Registrar & Share Transfer Agent to the below contact details :

M/S. MUFG Intime India Private Limited (Formerly Link Intime India Private Limited), Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore - 641028, Phone: +91 422 4958995/2539835/36, e-mail : coimbatore@in.mpmis.mufg.com.

For Shiva Mills Limited

Sd/- M SHYAMALA
19.6.2026 Company Secretary

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S AKSH OPTIFIBRE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S Aksh Optifibre Limited
2. Date of incorporation of corporate debtor	19.03.1986
3. Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24305R1986PLC016132
5. Address of the registered office and principal office (if any) of corporate debtor	F-108B, Phase III, RICO Industrial Area, Bhiwadi, Rajasthan, India, 301019
6. Insolvency commencement date in respect of corporate debtor	19.06.2026
7. Estimated date of closure of insolvency resolution process	16.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Praveen Kumar Singhal IBBI/PA-001/IP-PO0514/2017-2018/10915
9. Address and e-mail of the interim resolution professional, as registered with the Board	E-24A, 2nd FLOOR, Jawahar Park, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email: Id. csinghal@ipk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	512A, 5th Floor, Indraprastha Building, Barakhamba Road, Connaught Place, New Delhi - 110001. id.cirpa0@gmail.com
11. Last date for submission of claims	03.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, has ordered the commencement of a corporate insolvency resolution process of M/S AKSH OPTIFIBRE LIMITED on 19.06.2026 in C.P. No. IB-45/7/JPR/2023 in the matter of M/S Shantana Investments Pvt Ltd VS M/S Aksh Optifibre Ltd.

The creditors of AKSH OPTIFIBRE LIMITED, are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned at serial no. 10 above.

The financial creditors shall submit their claims with proof by electronic mode only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, shall indicate its choice of authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Praveen Kumar Singhal
Interim Resolution Professional

IBBI/PA-001/IP-PO0514/2017-2018/10915
AFA Valid upto: 30 June -27
Date: 20.06.2026
Place: New Delhi

For Aksh Optifibre Limited (Under CIRP)

DCB Bank Limited, DCB BANK

Plot No. 101, 3rd Floor, Jail Road, Jharpada, Bhubaneswar, Dist-Khurda, Odisha, Pin-751006

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 on 18th June, 2026.

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

1. Demand Notice Dated	12-03-2026
Name of Borrower(S) and (Co-borrower(S))	MR. LINGARAJA SEN, MRS. SUNDARI SEN AND MRS. SASMITA SEN
Loan Account Number	DBLARA00406642/DBLARA00543440
Total Outstanding Amount	Rs.7,91,817.04/-(Rupees Seven Lakh Ninety-One Thousand Eight Hundred Seventeen and Four Paise Only) as on 12th March 2026
Description of the Immovable Property	All Piece And Parcel Of Property Situated At District Puri, Tahasil Kaktipur, Sro- Kaktipur, Ps. Gop, Thana No 36, Mouza-nipaur, Bearing Khata No 952, Plot No.256, Area Ac.0.100 Dcmi., Corresponding To Khata No 52 Status- Sibitan, Kisan Homestead. Bounded By: East -road, West -dibakar Behara, North -dibakar Behara And Others, South -sr Banambar Behara. (The Secured Assets)
Date: 20-06-2026 Place: Puri	FOR DCB BANK LTD, AUTHORISED OFFICER

SHREE VASU LOGISTICS LIMITED

CIN: L51109CT2007PLC020232
Registered Office: Unit No.-6, New Office Building Near Ring Road No.4, Tendua IID, Tendua, Dharshiwa, Raipur 492099 (C.G). Ph: 7000681501, E-mail:cs@logisticpark.biz, Website:www.shreevasulogistics.com

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